

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD

ITEM No. 105
(MP) CP(IB) 68 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Indian Potash Ltd

.....Applicant

V/s

Summan Phosphates & Chemicals Ltd

.....Respondent

Order delivered on ..01/09/2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Mr. Virendra Kumar Gupta, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Manish Kaushik, Advocate

For the Respondent

: Mr. Sneh Purohit, Advocate mentioned on behalf of
Mr. Aditya Bhatt, Advocate

ORDER

Learned Counsel for the Corporate Debtor states that e-filing of all the pleadings of the Corporate Debtor needs to be completed. As a last chance the same may be granted. It is to be done within one week. Today, DMS system is not functioning, hence, matter cannot be heard.

List the matter on 20.10.2021.

VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

vc

-SD-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)